

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 208
(IB)-492/ND/2022

IN THE MATTER OF:

State Bank of India ... **Applicant/Petitioner**

Versus

Mr. K M Sebastine & Anr. ... **Respondent**

Under Section: 95(1) of IBC, 2016

Order delivered on 28.09.2022

CORAM:

SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Jitender Kumar


For the Respondent :

ORDER

Mr. Jitender Kumar, Ld. Counsel appearing for the Applicant-State Bank of India submits that the present application has been filed against two Personal Guarantors namely Shri K.M. Sebastine and Smt. Neelina Sebastine.

However, he is pressing this application against Shri K.M. Sebastine only. He seeks liberty to file a separate application against Smt. Neelina Sebastine. Ld. Counsel further submits that the limited notice has been served to Shri K.M. Sebastine, dasti. On perusal of the petition, we find that the proof towards invocation of Guarantee has not been attached with the application. Ld. Counsel undertakes to file the same within a period of one week.

List the matter for completion of documents on 03.11.2022.



(L.N. GUPTA)
MEMBER (T)



(BACHU VENKAT BALARAM DAS)
MEMBER (J)